

**Shri V. P. Nayar (Quilon):** You must take this into consideration. Now, there is no time in this session.

**Mr. Speaker:** As soon as the reports are received, they may be placed before the House, so that if any hon. Member wants to raise a discussion, he may have sufficient opportunity for the same. The hon. Member says that this report had already been published in the Gazette. He wants to know why it has been delayed so long. We are now at the far end of the session.

Very well. Shri Abid Ali will report to the House as to what the exact position is, next time—on Monday.

**STANDARDS OF WEIGHTS AND MEASURES  
(CONVERSION OF RAILWAY MILEAGE)  
RULES**

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** I beg to lay on the Table, under subsection (3) of Section 17 of the Standards of Weights and Measures Act, 1956, a copy of the Standards of Weights and Measures (Conversion of Railway Mileage) Rules, 1959, published in Notification No. S.O. 2865, dated the 5th December, 1959. [Placed in Library. See No. LT-1813/59.]

**MINUTES OF SITTINGS OF COMMITTEE  
ON PRIVATE MEMBERS' BILLS AND  
RESOLUTIONS**

**Sardar Hukam Singh (Bhatinda):** I beg to lay on the Table the Minutes of the sittings (Fifty-second to Fifty-fifth) of the Committee on Private Members' Bills and Resolutions held during the Ninth Session.

**MINUTES OF SITTINGS OF COMMITTEE  
ON PETITIONS**

**Pandit J. P. Jyotishi (Sagar):** On behalf of Shri Barman, I beg to lay on the Table the Minutes of the Sittings (Thirty-eighth and Thirty-ninth) of the Committee on Petitions held during the Ninth Session.

**ARREST AND DETENTION OF A  
MEMBER**

**Mr. Speaker:** I have to inform the House that I have received the following wireless message dated the 17th December 1959, from the District Magistrate, Barabanki:

"I beg to intimate that Shri Ram Sewak Yadav, Member, Lok Sabha, was arrested in the premises of the sugar mills, Barabanki, on the 16th December 1959, at 9 P.M., under section 341, Indian Penal Code, for unlawfully causing restraint to bona fide suppliers of sugarcane from supplying their sugarcane to the mills. He is detained in Barabanki district jail. Bail has not been sought".

**Shri Braj Raj Singh (Ferozabad):** The message says that he was arrested on the 16th December. The message was sent here on the 17th. Why did the District Magistrate take one day to send the message to you? (Interruptions).

**Mr. Speaker:** This was on the 17th, yesterday.

**Shri Braj Raj Singh:** He was arrested on the 16th.

**Mr. Speaker:** 16th December at 9 P.M.

**COMMITTEE ON PETITIONS**

**EIGHTH REPORT**

**Pandit J. P. Jyotishi (Sagar):** I beg to present the Eighth Report of the Committee on Petitions.

12.14 hrs.

**CALLING ATTENTION TO MATTER  
OF URGENT PUBLIC IMPORTANCE  
VIOLATIONS OF AIR SPACE**

**Shri Assar (Ratnagiri):** Under Rule 197, I beg to call the attention of the Minister of Defence to the following